

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

....

D.A. No.160 of 1994

Date of Decision: 24th January 1994

Hon'ble Shri J. P. Sharma, M(J)

Hon'ble Shri B. K. Singh, M(A)

Shri Jaspal Rattan
R/o Ltr.No.3, Type-III
Uttari Pitampura
Income Tax Colony
DELHI-110 034.

... Applicant

By Advocate Shri V. P. Tirkha

Vs.

1. Union of India
C/o Director General (Income Tax)
Mayur Bhawan
Connaught Place
NEW DELHI 110 001

2. The Director
Income Tax (Systems)
A.R.A. Centre
Ground Floor, E-2
Jhandewalan Extension
NEW DELHI-55

... Respondents

By Advocate None

ORDER (Oral)

Hon'ble Shri J. P. Sharma, M(J)

The applicant, in this application, has assailed the order passed by the Director of Income Tax (Systems), New Delhi-55, dated 20-12-1993, removing the applicant from service while working as Programme Assistant under the Director General, Income Tax, New Delhi.

2. The applicant had preferred an appeal against the aforesaid order to the Appellate Authority on 4.1.1994.

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3. The application, therefore, is not maintainable by ~~time~~ non exhaustion of departmental remedy and is barred/ under Section 20 of the Administrative Tribunal Act, 1985.


4. The apprehension in the mind of the applicant is that during the pendency of the appeal, he may be thrown out on the street from the government quarter.

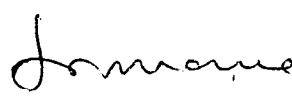
5. The learned counsel for the applicant, therefore, wants to withdraw the application reserving his right to assail the order passed by the Appellate authority.

6. Therefore, the applicant is allowed to withdraw the application with the liberty to assail the order passed by the appellate authority, if so advised.

The application is disposed of as withdrawn, at the admission stage itself.

No costs.


(B. K. Singh)
Member (A)


(J. P. Sharma)
Member (J)

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